

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 13 OF 2018

Dated: 15th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gupta

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

ORDER

Admit.

Issue notice to Respondent No. 1. Dasti, in addition, is permitted.

Learned Counsel, Ms. Suparna Srivastava takes notice on behalf of the Respondent No. 2. She prays for four weeks' time to file reply. Learned counsel appearing for the appellant prays for two weeks' time to file rejoinder, thereafter.

Learned Counsel for the Respondent No. 2 is granted time to file reply on or before 13.04.2018 after serving copy on the other side. Thereafter, the learned counsel for the appellant may file rejoinder on or before 04.05.2018 after serving copy on the other side.

List the matter on **07.05.2018**, as agreed by the learned counsel for both the parties.

(S.D. Dubey)
Technical Member
ss/tpd

(Justice N. K. Patil)
Judicial Member